

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Application No. 78 of 2017 (SZ)

Applicant(s)

Respondent(s)

Suo motu proceedings initiated based on the news item published In "Mathrubhumi News Paper" – Malayalam Edition dated 25.03.2017 On the caption "SAVE MUNNAR"

1. Secretary to Government, Environment & Forest, Kerala
2. The Chairman, Kerala State Pollution Control Board, Trivandrum
3. The Principal Chief Conservator of Forests, Trivandrum
4. The District Collector, Idukki
5. The Secretary, Munnar Grama Panchayat (Name correction vide our order dated 03.05.2017)
6. Kerala State Electricity Board Rep. by its Chairman, Thiruvananthapuram
7. The Revenue Department, Rep. by its Secretary, Thiruvananthapuram, Kerala
(Impleaded as 6th and 7th respondents Vide our Order dated 03.05.2017.
8. The Sub Collector viz. Settlement Officer, Devikulam
(Impleaded as respondent No.8 Vide our order dated 29.05.2017
9. K. Lukeman
10. Fr. Sebastian Kochupurackal (R9 & R10 impleaded as per order dated 7.8.2017)

Counsel appearing for respondent/s

Mr.Ranjith Thamban Addl.Adv. Gen.
Assisted by Mrs.Rema Smrithi
for R1,R2, R3, & R4
Mr.K.R.Harin for R6
Mrs.Kamakshi for R5

M/s. Dr. Vincent Panikulangara
Jaisjohn

G. Stanley Hebzon Singh for R9
M/s.Taaur Associates, S.Kamalesh Kannan
S.Sai Sathya Jith for R10
M/s.W.M.Abdul Majeed, K.P.Reetha for R11

M.A.No.142 of 2017

M.A.No.145 of 2017

M.A.No.160 of 2017

M.A.No.161 of 2017

M.A.No.162 of 2017

M.A.No.163 of 2017

Note of the Registry	Orders of the Tribunal
Item No. 15	<p data-bbox="410 881 818 921">Date: 22nd September, 2017</p> <p data-bbox="410 962 678 1002"><u>M.A.No.142 of 2017</u></p> <p data-bbox="410 1051 1383 1757">We have heard the learned Additional Advocate General appearing for the State of Kerala and the learned counsel appearing for the other parties. This application is filed by the Kerala Kaeshaka Sangham, Idukki District Committee, Idukki District which consists of farmers stating that they have interest in protection of the environment, they have filed this application to implead themselves. We are of the view that their presence will help in adjudication of this issue in a proper manner. Accordingly, the Miscellaneous Application No.142 of 2017 stands allowed. The applicant in Miscellaneous Application No.142 of 2017 is directed to be impleaded as Respondent No.14 and the Registry shall make necessary amendments in this regard and file a fresh memo of parties.</p> <p data-bbox="410 1870 678 1911"><u>M.A.No.145 of 2017</u></p> <p data-bbox="467 1932 1383 1972">This application is filed by one, Mr.George Thomas, Idukki District who</p>

is stated to be concerned about the alleged issue involved in this case. We are of the view that his presence will help in adjudication of this issue in a proper manner. Accordingly, the Miscellaneous Application No.145 of 2017 is allowed. The applicant in Miscellaneous Application No.145 of 2017 is directed to be impleaded as Respondent No.15 and the Registry shall make necessary amendments in this regard and file a fresh memo of parties.

M.A.No.160 of 2017

The learned counsel undertakes to serve copies of the application to the learned counsel appearing on the other side particularly Government of Kerala before the next date of hearing.

M.A.Nos.161 of 2017, 162 of 2017, 163 of 2017

The learned counsel undertakes to serve copies of the applications to the learned counsel on the other side particularly Government of Kerala before the next date of hearing.

Application No.78 of 2017

The learned counsel appearing for respondent No.7 has filed additional statement. The learned Additional Advocate General submits that he will produce a properly translated copy of the Minutes of the Meeting of High Power Committee headed by the Hon'ble Chief Minister of Kerala.

The Principal Chief Conservator of Forest, Kerala shall file reply by next date of hearing.

Post these applications on 09.11.2017.

	<p>....., JM (Justice Dr. P. Jyothimani)</p> <p>....., EM (Shri P.S. Rao)</p>
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